

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12613/2024

[Arising out of impugned final judgment and order dated 07-05-2024 in A482 No.3615/2024 passed by the High Court of Judicature at Allahabad]

HIMANSHI PRAJAPATI & ANR.

Petitioners

VERSUS

CHANDRAJEET PRAJAPATI & ORS.

Respondents

I.A. No.60248/2025-EXEMPTION FROM FILING O.T.

I.A. No.261227/2024-EXEMPTION FROM FILING O.T.

I.A. No.188697/2024-EXEMPTION FROM FILING O.T.

I.A. No.60247/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 02-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Rahul Kaushik, Sr. Adv.
Mr. Kumar Gaurav, Adv.
Mr. Patta Arun Kumar, Adv.
Mr. B. Ravindra Kumar, Adv.
Mr. Tom Joseph, AOR

For Respondent(s) :Mr. Sanjay Anand S Nuli, Sr. Adv.
Mr. Saroj Kumar Singh, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. Raju Sonker, Adv.
Mr. Bimlesh Kumar Singh, AOR

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. List in due course.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI KUKRETI)
COURT MASTER (NSH)